

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4471
ANSWERED ON:21.12.2011
CIVIL SERVANTS QUITTING SERVICES
Dhanaplan Shri K. P.; Owaisi Shri Asaduddin

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the number of IAS and IPS officers and other Class-I officers quitting their jobs for private jobs during 2008-2011;
- (b) whether it is a fact that the number of IAS and IPS and other Class-I officers especially in States are found involved in corrupt practices;
- (c) if so, the number of officers so far booked and suspended/ terminated or charge sheet filed against them so far during the last two years;
- (d) whether the Government proposes to amend the conduct rules and civil services rules to make the premier service clean; and
- (e) if so, the details thereof?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): The information is not centrally maintained.

(b) & (c): As per the information available, during the least two years and in the current year till date, the CBI has registered Regular charge (RC)/ Preliminary Enquiry (PE) against 28 IAS officers. During the said period, total 31 IAS officers were placed under suspension. Out of these 59 IAS officers, charge sheet in the departmental proceedings has been against 18 officers and sanction of prosecution under Section 19 of the Prevention of Corruption Act, 1988 has been granted by the Central Government against 3 officers. During the last two years, 22 IPS officers have been suspended and charge sheets filed against 4 IPS officers involved in corrupt practices have been brought to the notice of the Government. However, information in respect of Class-1 officers is not centrally maintained.

(d) & (e): The Service Rules contain sufficient provisions to ensure clean and transparent administration.